50

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 45/252/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Appellant:

Deepak Kumar Kapoor

V/s.

Registrar of Companies, Gwalior

Section of the Companies Act:

Section 252 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1.

2

ORDER

None present for Appellant. None present for ROC.

Order pronounced in open court. Vide separate sheets.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

BEFORE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH

Co. Appeal No. 45/252/NCLT/AHM/2017

In the matter of:

M/s. Deepam Realtors Private Limited

In the matter between:

Shri Deepak Kumar Kapoor E-1/84, Arera Colony Bhopal Madhya Pradesh.

: Appellant.

Versus

Registrar of Companies,
Madhya Pradesh (Gwalior)
3rd Floor, A Block,
Sanjay Complex,
Jayendraganj,
Gwalior-474009
Madhya Pradesh.

: Respondent.

Order delivered on 15th January, 2018.

Coram: Hon'ble Sri Bikki Raveendra Babu, Member (J) – And Hon'ble Ms. Manorama Kumari, Member (J).

Appearance:

Mr. Pradeep Mutreja, learned FCA for the Appellant. None present for ROC.

<u>ORDER</u>

[Per: Hon'ble Ms. Manorama Kumari, Member (J).]

1. This Appeal is filed under Section 252(3) of the Companies Act, 2013 by the Appellant namely, Mr. Deepak Kumar Kapoor, being the shareholder as well as director seeking restoration of the name of

Marrou

1 Page 1 | 4

the Company, namely M/s. Deepam Realtors Private Limited in the Register of Companies maintained by the Registrar of Companies, Madhya Pradesh, Gwalior. ["ROC" for short].

- 2. The facts in brief, which necessitated the Appellant Company to file this Appeal, are as follows;
- 2.1. The Appellant has submitted that the Appellant through official gazette came to know that the name of the Company has been struck off on 9th June, 2017 from the Register of Companies. The Appellant also came to know from the Bank officials that the Bank accounts of the Company are blocked. The Appellant further submitted that the Company has been carrying on the business; the management of the Company was unaware of the legal compliances to be performed in respect of filing of statutory returns before 2013; the work was entrusted to the consultant who inadvertently failed to comply with his professional duties. The Appellant also submitted that the Company is unable to carry on the business due to struck off and willing to carry on the business if the Company is restored.
- 3. Though notice of hearing was served on the Registrar of Companies, Gwalior, the ROC has not filed his objections.
- 4. The Appellant has filed Affidavit dated 24th November, 2017 on 22nd December, 2017 and annexed thereto copies of Income Tax Returns for the financial years 2013-14 to 2015-16; copies of Bank Statement; and copy of Certificate of the Chartered Accountant.
- 5. This Appeal is filed by the Company under Section 252(3) of the Companies Act. The Appellant being a shareholder is entitled to file Appeal seeking restoration of the name of the Company. Therefore, this Appeal is maintainable. The Company, M/s. Deepam Realtors Private Limited was struck off on 9th June, 2017 from the Register of Companies. This Appeal was filed on 10th October, 2017. Therefore, this Appeal is within time.

(Stanou

- 6. From the material available on record, the only reason for striking off the name of the Appellant Company, M/s. Deepam Realtors Private Limited is that the Company has failed to file statutory Annual Accounts and Returns.
- 7. The material on record also goes to show that the Company is an ongoing concern and has been doing business.
- 8. Considering all the aforesaid aspects, this Tribunal is of the considered view that it is just and equitable to restore the name of the Company, M/s. Deepam Realtors Private Limited in the Register of Companies maintained by the ROC, Gwalior, Madhya Pradesh,; to remove the defects of disqualification if any as Directors, imposed under Section 164(2) of the Companies Act, 2013; and also to de-freeze the Bank accounts of the Company; and accordingly there shall be directions. The Company's name shall be restored upon the Appellant complying with the following conditions;
- (i) The Appellant shall file all over due statutory returns with fee and additional fee as required under the Companies Act;
- (ii) The Appellant shall publish a Notice in leading newspapers circulating in the District as well as in the Official Gazette of the Government of India with regard to the restoration of the name of the Company in the Register of Companies maintained by the Office of the Registrar of Companies, as per the draft notice approved by the Registrar of Companies at the expenses of the Appellant;
- (iii) The Appellant shall also pay an amount of Rs. 10,000/- to the Ministry of Corporate Affairs by way of Demand Draft drawn on Nationalised Bank towards the cost incurred by the Government in striking off the name of the Company within 3 (three) weeks from the date of this order.

(Johnson)

Page 3 | 4

9. The Appeal stands disposed of accordingly.

Signature:

Signature:

•

Ms. Manorama Kumari, Member (Judicial)

Sri Bikki Raveendra Babu, Member (Judicial)